

considered for amendment of legislation. All actions are taken as per these approved modalities.

**Title deeds given in Kerala under the Forest Rights Act**

2864. SHRI BINOY VISWAM: Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) number of title deeds given in the State of Kerala under the Forest Rights Act;
- (b) the status of the implementation of the Forest Rights Act;
- (c) the minimum area of land eligible for a forest-dwelling tribal family; and
- (d) whether Government would consider making it one acre if there is no minimum area?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRIMATI RENUKA SINGH SARUTA): (a) Kerala Government has informed that so far, 26071 Record of Rights have been issued in Kerala State under Forest Right Act, 2006.

(b) The Ministry of Tribal Affairs is preparing Monthly Progress Report (MPR) on the recognition and vesting of rights under the Forest Rights Act, 2006 on the basis of the information received from the State Governments who are responsible for the implementation of the said Act. However, the information sent by many of the States is with a lag and not up to date. The latest MPR compiled on this basis is for May, 2019. Accordingly, the information pertaining to the number of claims received (individual and community), the number of titles distributed (individual and community), the number of claims pending (individual and community) and extent of forest land for which titles distributed (individual and community) as per the latest MPR for May, 2019 is given in Statement (*See below*).

(c) There is no minimum area of land eligible under FRA for a forest dwelling tribal family prescribed under Forest Right Act.

(d) There is no such proposal.

**Statement**

*State-wise details of claims received, title distributed, No. of claims rejected, No. of pending claims and extent of forest land (Individual and Community), as on 31.05.2019.*

Sl. No.	State	No. of Claims received		No. of Titles Distributed		Pending Claims		Extent of Forest Land	
		Individual	Community	Individual	Community	Individual	Community	Individual	Community
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	177446	4062	96675	1374	7302	230	239554.00	453384
2.	Assam	148965	6046	57325	1477	91640	4569	NA	NA
3.	Bihar	8022	0	121	0	3686	0	NA	NA
4.	Chhattisgarh	858682	31558	401251	21967	3219	2213	843100.69	2038146.15
5.	Goa	9758	378	17	8	9694	370	76.60	10.25
6.	Gujarat	182869	7187	83699	3516	36710	1362	129571.61	1161351.49
7.	Himachal Pradesh	2071	170	129	7	1942	163	5.96	4670.56
8.	Jharkhand	107032	3724	59866	2104	20796	-117*	153395.86	103758.97
9.	Karnataka	275446	5903	14667	1406	84239	81	20813.51	28155.75
10.	Kerala	36140	1395	24599	0	3652	1395	33018.12	NA
11.	Madhya Pradesh	582927	42048	226313	27962	7846	2020	812345.19	1465013.16

12.	Maharashtra	362679	12037	165032	7084	152459	4616	392928.73	2736660.68
13.	Odisha	617935	13826	430212	6564	41973	6263	642542.12	235205.91
14.	Rajashtan	74414	1441	38007	103	651	795	57730.26	2993.64
15.	Tamil nadu	32983	1005	6111	276	15238	621	8607.26	0
16.	Telangana	183252	3427	93639	721	7538	1024	300284.00	454055
17.	Tripura	200358	277	127931	55	4039	0	460049.16	91.16
18.	Uttar Pradesh	92520	1124	17712	843	144	0	120802.06	139656.06
19.	Uttarakhand	3574	3091	144	1	10	0	0.00	0
20.	West Bengal	131962	10119	44444	686	185	179	21014.27	572.03

\* The discrepancy with regard to pending claims of Jharkhand occurred due to the figure reported for the rejected community claims for Ramgarh District of Jharkhand exceeds the received community claims.